

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

(16)

~~O.A. NO.~~

199

T.A. NO:

344/87

DATE OF DECISION 16-7-92

SHRI SHIBSHADHAN BANERJEE Petitioner

None

Advocate for the Petitioners

Versus

② National Sample Service, Respondent
Nagpur

Mr. R. Darda, Adv. for Shri Advocate for the Respondent(s)
M. I. Sethna, Counsel.

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-chairman

The Hon'ble ~~Mr.~~ USHA SAVARA, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

^{8ay}
(S.K.DHAON)
V/c

mbm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CAMP AT NAGPUR

(11)

TR.A. NO.344/87

Shri SHIBSHADHAN BANERJEE

.... Applicant

v/s

National Sample Service,
Nagpur.

.... Respondent.

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman
HON'BLE MS. USHA SAVARA, MEMBER(A)

Appearance :

None for the applicant

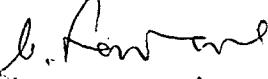
SHRI R.DARDA, Adv. for
Shri M.I.Sethna, Counsel
for the Respondents.

ORAL JUDGEMENT

16th JUL 1992

(PER : JUSTICE S.K.DHAON, V/c)

This application has been called out. Neither
the applicant nor his Counsel are present. We, therefore,
dismiss this application in default of appearance.


(USHA SAVARA)

M/A


(S.K.DHAON)
V/c

srl